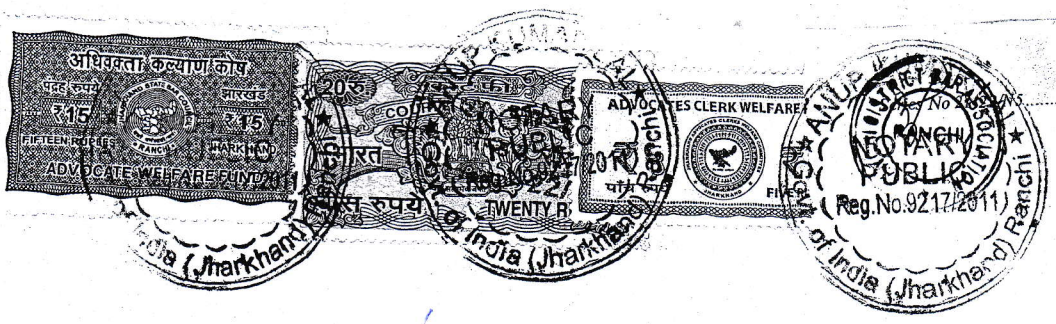

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

O. A. NO. - 21/2022/EZ

In The Matter of:

M/S Greenland Waste Management Enterprise .....Petitioner

Versus

State of Jharkhand &Ors .....Respondents

Authorised under Notaries Act-1952 and Notaries Rules 1956 by Govt. of India (Jharkhand)

Report of compliance of Court's order dated 24.08.2022 and 13.09.2022 in O. A. NO. - 21/2022/EZ on behalf of Chief Secretary, Jharkhand, Ranchi

I, Sukhdev Singh, son of Late Bawa Singh, posted as Chief Secretary, Jharkhand, Ranchi, Jharkhand having its office situated at Project Building Secretariat, H.E.C Ltd. Premises, Ranchi, do hereby solemnly affirm and state:-

14 FEB 2023

1. That I am posted as Chief Secretary, Jharkhand as such I am well acquainted with the facts and circumstances of the case. I am arrayed as Respondent in this case in my official capacity and therefore I am competent to affirm the present affidavit.

2. It is submitted that the Hon'ble Court was pleased to issue the following directions vide order dated-24.08.2022 which is as such :

ANUP KUMAR NOTARY PUBLIC Reg.No.9217/2011 Govt. of India (Jharkhand) Ranchi

Para 6. We, therefore, direct the copy of the affidavit dated 19.08.2022 and our order to be placed before the Chief Secretary, State of Jharkhand for appropriate entries in the ACR of the Member

NOTARY PUBLIC RANCHI 14 FEB 2023

Signature Attested on Identification Verification of Lawyer

Secretary, Jharkhand State Pollution Control Board for withholding/deliberately concealing information from the Tribunal.

3. Further it is submitted that the Hon'ble Court was also pleased to issue the following directions vide order dated-13.09.2022 (uploaded on 15.09.2022) which are as such :

Para11. We, therefore, direct that a copy of this order shall be placed before the Chief Secretary, State of Jharkhand for recording these entries in the Annual Confidential Report of the Member Secretary, Jharkhand State Pollution Control Board reflecting his complete ignorance of law and defiance of the judgment of the Supreme Court of India on the 'Principle of Polluter Pays'.

Para12. We also direct the Chief Secretary, Jharkhand to initiate disciplinary proceedings against Mr. Yatindra Kumar Das, the Member Secretary, Jharkhand State Pollution Control Board, for acting in gross defiance of Environmental Laws and in defiance of the judgment of the Supreme Court of India.

Para13. The Chief Secretary, State of Jharkhand shall file his personal affidavit within one month showing what action has been taken.

4. It is humbly stated and submitted that a show cause notice has been issued to Member Secretary, Jharkhand State Pollution Control Board vide letter no.-257 dated 24.01.2023 after the approval of competent authority in compliance of the aforesaid orders of the Honorable Tribunal..

ANUP KUMAR LAL NOTARY PUBLIC Reg.No.9217/2011 Govt. of India (Jharkhand) Ranchi

Letter No. - 257 dated 24.01.2023 is annexed as Annexure 'A'.

14 FEB 2023 NOTARY PUBLIC, RANCHI

5. That he has yet not submitted his show cause for which a reminder has been issued to him vide letter no. 487 dated 10.02.2023.

Letter No. - 487 dated 10.02.2023 is annexed as Annexure 'B'.

6. That necessary steps will be taken in this regard after the receipt of his show cause.

Deponent

Sign. Identified on Identification Verification of Lawyers. 14.2.23

VERIFICATION

Verified at ...Ranchi... On this .....14th...day of February 2023 that the contents of the above affidavit are true and correct to my knowledge and belief, that no part of it is false and that nothing material has been concealed there from.

Deponent

Sign. Identified on Identification Verification of Lawyers. 14.2.23

ANUP KUMAR LAL NOTARY PUBLIC (Reg.No.9217/2011) Govt. of India (Jharkhand) Ranchi

14 FEB 2023

NOTARY PUBLIC, RANCHI

ANNEXURE-A

387 4

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या–7/पर्या0प्रदू0(वाद)–18/2022– 252 व0प0, राँची, दिनांक– 24/02/2023

प्रेषक,

राजू रंजन राय,
सरकार के संयुक्त सचिव।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची।

विषय :– **माननीय NGT कोलकाता द्वारा O.A. No-21/2022/EZ M/s Greenland Waste Management Enterprises Vs. State of Jharkhand & Ors मामले में पारित आदेश के तहत् स्पष्टीकरण समर्पित करने के संबंध में।**

महाशय,

निदेशानुसार उपर्युक्त विषयक वाद के संदर्भ में सूचित करना है कि NGT वाद O.A. No-21/2022/EZ M/s Greenland Waste Management Enterprises Vs. State of Jharkhand & Ors मामले में माननीय NGT, कोलकाता द्वारा दिनांक–28.07.2022, 24.08.2022 एवं 13.09.2022 को आदेश पारित किया गया है एवं सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची के ACR में appropriate entry एवं disciplinary proceeding शुरू करने का आदेश दिया गया है।

उक्त के आलोक में निम्न बिन्दुओं पर 07 दिनों के अन्दर स्पष्टीकरण समर्पित करने की कृपा की जाय :–

(1) Environmental Laws के violation के लिए M/s Greenland Waste Management Enterprises (प्रयोक्ता अभिकरण) को Common Bio-Medical Waste Treatment Facility (CBMWTF) के संचालन के लिए Environmental Compensation (EC) की गणना क्यों नहीं किया गया ?

(2) EC की गणना को माननीय NGT के समक्ष क्यों disclose नहीं किया गया एवं किन कारणों से सूचना को छिपाया (withholding deliberately) गया है। यह Cr. P.C. की धारा–340 के तहत् अपराध है।

(3) माननीय NGT के आदेश दिनांक–13.09.2022 के Para-4 में उल्लिखित है कि Covid pandemic के दौरान प्रयोक्ता अभिकरण द्वारा बिना CTE/CTO के CBMWTF का संचालन करने के लिए EC हेतु उत्तरदायी था, लेकिन झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद द्वारा दिनांक–04.05.2022 को निर्णय लिया गया कि प्रयोक्ता अभिकरण के विरूद्ध EC की वसूली न की जाय, यदि प्रयोक्ता अभिकरण द्वारा दिनांक–31.10.2022 तक CTE/CTO के लिए आवेदन देता है।

उक्त पर स्पष्ट किया जाय कि किस नियम/प्रावधान के तहत् झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद द्वारा प्रयोक्ता अभिकरण से EC की वसूली न किए जाने का छूट दिया गया, जो माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा निरूपित Principle of Polluter Pays के सिद्धांत के विपरीत है। इससे झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद और उल्लंघनकर्त्ता की मिलीभगत/संलिप्तता परिलक्षित होती है।

(4) झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद का गठन प्रदूषण की रोकथाम एवं नियंत्रण के लिए Regulatory Body के रूप में किया गया है, लेकिन M/s Greenland Waste Management Enterprises के Environmental Violation को झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद द्वारा condone करने का प्रस्ताव उल्लंघन कर्त्ताओं और प्रदूषकों द्वारा पर्यावरणीय कानूनों के उल्लंघन को प्रोत्साहित करना एवं पूर्व उदाहरण (Precedent) बनाने जैसा प्रतीत होता है।

विश्वासभाजन

24/2/2023

(राजू रंजन राय)
सरकार के संयुक्त सचिव

O/C

ANNEXURE-B

248388

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या–7/पर्या0प्रदू0(वाद)–18/2022–487 व0प0, राँची, दिनांक– 10/02/2023

प्रेषक,

राजू रंजन राय,
सरकार के संयुक्त सचिव।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची।

विषय :– **माननीय NGT कोलकाता द्वारा O.A. No-21/2022/EZ M/s Greenland Waste Management Enterprises Vs. State of Jharkhand & Ors मामले में पारित आदेश के तहत् स्पष्टीकरण समर्पित करने के संबंध में।**

प्रसंग :– विभागीय पत्रांक –257 दिनांक–24.01.2023

महाशय,

निदेशानुसार उपर्युक्त विषयक NGT वाद O.A. No-21/2022/EZ M/s Greenland Waste Management Enterprises Vs. State of Jharkhand & Ors मामले में प्रसंगाधीन पत्रों द्वारा कतिपय बिन्दुओं पर 07 दिनों के अन्दर स्पष्टीकरण समर्पित करने हेतु अनुरोध किया गया था,जो अद्यतन अप्राप्त है।

अतएव अनुरोध है कि वांछित स्पष्टीकरण शीघ्र उपलब्ध कराने की की कृपा की जाय ।

विश्वासभाजन

10/2/2023

(राजू रंजन राय)
सरकार के संयुक्त सचिव

Gmail **Aishwarya Rajyashree <advaish.hc@gmail.com>**

Re: O.A No. 21/2022/EZ (M/S Greenland Waste Management Enterprise -Vs- State of Jharkhand & Ors.)

1 message

Aishwarya Rajyashree <advaish.hc@gmail.com> 20 February 2023 at 22:08
To: Amrita Pandey <amritalegal@gmail.com>, Surendra Kumar <surendra_kr15@rediffmail.com>, ashokadvhc@gmail.com, debasishghosh06@gmail.com

Sir/Madam,
Please find attached herewith the copy of Affidavit filed by the Chief Secretary, Government of Jharkhand as per the order dated 13.09.2022 passed by the Hon'ble NGT, EZB, Kolkata in the above captioned matter, for your reference.
Thanking you.

Regards,
Aishwarya Rajyashree
Counsel for the
State of Jharkhand.

Affidavit of Chief Secretary.pdf
3610K